

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-442/ND/2020

IN THE MATTER OF:

Mr. Varun Jain

...PETITIONER

Vs.

M/s. Bluetown (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 15.01.2021
(Virtual Hearing)**

Coram:

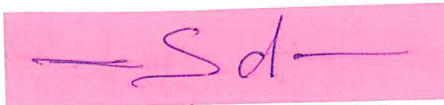
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational Creditor :

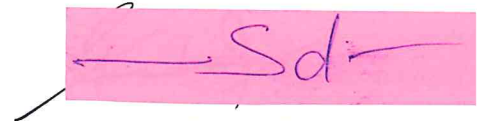
For the Respondent/ Corporate-debtor :

ORDER

None appeared on behalf of both the parties at the time of Virtual Hearing of the matter. Even on the earlier occasion i.e., 14.12.2020 none appeared at the time of Virtual Hearing of the matter. Therefore, the petition is **dismissed.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**